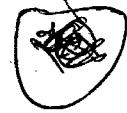


(2) (3) 

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3436/2001

Friday, this the 26<sup>th</sup> day of May 2006

**Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Smt. Chitra Chopra, Member (A)**

Shri Chand Singh  
Constable No.2128/PCR  
North West Zone  
Delhi

..Applicant

(By Advocate: Shri Sourabh Ahuja)

Versus

1. Govt. of NCT  
through Commissioner of Police  
IP Estate, New Delhi
2. Addl. Dy. Commissioner of Police  
Police Control Room c/o IP Estate  
Delhi
3. Addl. Commissioner of Police  
PCR & Communication  
C/o IP Estate  
New Delhi

..Respondents

(By Advocate: Smt. P.K. Gupta)

**O R D E R (ORAL)**

**Shri Shanker Raju, Member (J):**

Heard the learned counsel for the parties.

2. The applicant, a Constable ousted in Delhi Police, impugns respondents' order dated 7.7.2000 whereby a major punishment has been imposed upon him, which was affirmed by the appellate authority vide its order dated 4.7.2001.

3. At the outset, it is stated that the punishment imposed cannot be countenanced legally in the light

14

of a decision of the High Court in **Shakti Singh v. Union of India & others** (CWP No.2368/2000) decided on 17.9.2002 wherein the forfeiture of service along with reduction of pay and withholding of increment has been held to be multiple punishment.

4. In this view of the matter, as the multiple punishment inflicted by the disciplinary authority has been upheld by the appellate authority, both the orders are quashed. Accordingly, the OA matter is remitted back to the disciplinary authority to impose a suitable punishment in accordance with law within a period of two months from the date of receipt of a copy of this order. The applicant is entitled to all the consequential benefits as per rules. No costs.

Chitra Chopra  
 ( Chitra Chopra )  
 Member (A)

S. Raju  
 ( Shanker Raju )  
 Member (J)

/sunil/